BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH. BOMBAY

OA.NO. 273/88

Shri Uttam Pandurang Yadav

.. Applicant

V/S.

Union of India & Ors.

.. Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande Hon'ble Member (A) Ms. Usha Savara

Appearance

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Shri C.Nathan Advocate for the Applicant

Shri A.I.Bhatkar for Shri M.I.Sethna Advocate for the Respondents

Dated:

15.6.93.

JUDGEMENT

(PER: Ms. Usha Savara, Member (A)

This OA. has been filed with the prayer that the respondents be directed to promote the applicant as U.D.C. from the date on which his junior Shri S.R.Isi was promoted and to step up his pay to that of Shri Isi and also pay him the arrears of pay & allowances resulting from his promotion.

The facts are that the applicant was appointed as Lower Division Clerk in the Seamen's Employment Office on 27.10.1956, Whereas Shri Isi, Shri Dhekle and Shri Nadekar were appointed as Lower Division Clerks on 27.7.1957, 26.2.1958 and 19.3.1959 respectively. Whereas the applicant was promoted as Upper Division Clerk on 13.10.1972, the juniors who belonged to ST/SC category were promoted as Upper Division Clerks on 12.8.1963. They were confirmed as U.D.Cs on 2.3.1964, 5.5.1964 and 11.11.1966 respectively, but the applicant was not confirmed even till June 1988, when he filed the OA. It is his contention that as he joined the service as LDC prior to the aforesaid employees, he should

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